

Tezpur PS Case No-2875 of 2021
GR Case No-4569 of 2021
U/S-380 of IPC

ORDER

03.01.2022

Ld. Advocate of the petitioner filed hazira.

Report as called earlier vide Order dated-27.12.2021 in respect of seized Dell Laptop (Red Colour) is received today from the I/O concerned.

Heard both sides and perused the report carefully.

On perusal of the report submitted today by the I/O ASI Surjya Saikia of Kacharigaon Police Outpost under Tezpur PS, it disclosed that he had seized one Dell Laptop (Red Colour) in connection with this case and the said Dell Laptop (Red Colour) belongs to the petitioner named **Sri Loknath Das**, who is the Secretary Halleswar Co-OP Society Ltd. Tezpur Chariali. It also disclosed from the report submitted by the I/O that the said Dell Laptop (Red Colour) is not required for the further investigation of this case.

Therefore, considering the report of the Investigating Officer, this Court not finds anything upon which the prayer of the petitioner may be rejected. Accordingly, the prayer of zimma of Dell Laptop (Red Colour) filed by the petitioner named **Sri Loknath Das**, who is the Secretary Halleswar Co-OP Society Ltd. Tezpur Chariali is allowed and the I/O sets at liberty to hand over the seized Dell Laptop (Red Colour) in favour of the petitioner, named, **Sri Loknath Das**, who is the Secretary Halleswar Co-OP Society Ltd. Tezpur Chariali after proper verification of his identity and also after proper verification of the valid documents of the said Dell Laptop (Red Colour).

The I/O shall obtain a bond of Rs.50,000/- (Rupees Fifty Thousand) only from the petitioner named **Sri Loknath Das**, Secretary Halleswar Co-OP Society Ltd. Tezpur Chariali on condition that:-

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- (i) The petitioner shall produce the aforesaid Dell Laptop (Red Colour) before the I/O or Court as and when directed;
- (ii) No unlawful use of the same in question shall be made and no alteration in the same shall be made except making necessary repair.

The petitioner shall further co-operate with the I/O till the I/O concludes the investigation of this case and also the petitioner shall not sale the same until disposal of the case.

Accordingly, the interim zimma prayer filed by the petitioner named, **Sri Loknath Das**, Secretary Halleswar Co-OP Society Ltd. Tezpur Chariali stands disposed of.

Sri N. J. Haque
Chief Judicial Magistrate
Sonitpur, Tezpur